

No. PFG(969)/2010-Admn.I  
Government of India  
Ministry of Corporate Affairs

5<sup>th</sup> Floor, 'A' Wing, Shastri Bhawan,  
New Delhi dated 12<sup>th</sup> May, 2011

**OFFICE ORDER**

Consequent on the approval of Appointments Committee of the Cabinet (ACC) conveyed vide DoPT's O.M. No.12/5/2011-FA (UN) dated 6<sup>th</sup> May, 2011, of the foreign assignment of Dr. T.V. Somanathan, IAS (TN:87), Joint Secretary, Ministry of Corporate Affairs as Director, General Services Department (GSD) in the World Bank, Washington for a period of four years under Rule 6(2)(ii) of the AIS (Cadre) Rules, 1954, Dr. T.V. Somanathan, Joint Secretary is hereby relieved of his duties in the Ministry of Corporate Affairs with effect from the afternoon of 12<sup>th</sup> May, 2011 with the directions to report for duty in the World Bank.

2. The foreign assignment of Dr. Somanathan will be governed by the terms and conditions as per Annexure-I of this Office Order.

  
(Alok Kumar)  
Director

1. Pay & Accounts Officer, Ministry of Corporate Affairs, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi.
2. Cash Section (2 copies).
3. Dr. T.V. Somanathan, Joint Secretary, MCA.
4. PS to Corporate Affairs Minister/PS to MOS, Corporate Affairs.
5. Secretary/AS/JS(A)/JS(R)/JS(S).
6. Shri G. Srinivasan, Under Secretary, FA(UN) Division, Deptt. Of Personnel & Training, North Block, New Delhi.
7. The Director, Performance and Development Department, World Bank, NW, Washington DC.
8. The Chief Secretary, Govt. of Tamil Nadu, Secretariat, Chennai, Tamil Nadu.
9. e-Governance Cell for uploading in MCA Website.
10. Guard File.

Terms and conditions for foreign service in respect of Dr. T.V. Somanathan, IAS (TN:87) on his foreign assignment to World Bank.

1. The counting of the period spent on the foreign assignment as period on Central Deputation for the purpose of his future empanelment as Additional Secretary/Secretary to the Government of India will be considered only in accordance with the rules by the DoPT.
2. The officer shall be deemed to have resigned from service in case he fails to join the Government within one month of completion of his approved tenure with the concerned organization.
3. The officer is eligible to draw pay and allowances as per the scheme of the borrowing organization.
4. While on foreign service, the service conditions of the officer shall continue to be regulated under the relevant Service Rules. The other terms and conditions will be in accordance with DoPT O.M. No.2/29/91-Estt. (Pay-II) dated the 5th January, 1994 as amended from time to time.
5. Participation in the pension scheme - The officers on foreign service, except to Constitutional bodies, which may have their own regular pension schemes, shall not be permitted to join the pension schemes of the organization under any circumstances. The Officer may join the Pension scheme of the UN bodies in accordance with the relevant rules. On joining the same, the service rendered by the officer during the deputation period shall not be counted as qualifying for pension.
6. If the Officer does not opt for the pension scheme of the organization, the entire expenditure in respect of pension and leave salary contribution for the period of foreign service shall be borne by the World Bank, failing which by the officer.
7. Performance appraisal/ACRs during the period of foreign service- The competent authority in the organization accepting the officer shall provide an ACR/Performance appraisal written in such form as prescribed under rules.
8. Notwithstanding anything above, the Government of India shall have the absolute right to refuse permission or recall the officer from foreign service.
9. The officer on foreign service shall be considered for promotion on his turn.